

**Re: Alleged communal clash by vested interests at Thiruparankundram temple in Tamil Nadu**

**SHRI T. R. BAALU (SRIPERUMBUDUR):** Sir, it is a matter of great concern. The Government of Tamil Nadu, along with other law abiding citizens, is very much worried about the incidents that have taken place some two days ago. The issue is who was to light the Karthigai Deepam atop the Subramaniya Swamy Temple in Thiruparankundram near Madurai. Who was to light the Deepam, whether they recognized official Hindu Religious Endowment Boards representatives or some miscreants? Just now, they wanted to create some problem. They went to the court and got a judgement from the ... *(Interruptions)* The Judge himself has said *(Interruptions)*

**THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):** This amounts to casting aspersion on the Judiciary. *(Interruptions)* Hon. Member, T.R. Baalu ji is a senior Member of the House. *(Interruptions)* He cannot cast aspersion on the Judiciary. *(Interruptions)* And he has named an ...\* *(Interruptions)* I am sorry to hear that. *(Interruptions)* In the history of our Parliamentary democracy, we have maintained decorum and rules. *(Interruptions)* Prevention of usage of unparliamentary words is in record. *(Interruptions)*

**HON. CHAIRPERSON:** Let him speak. Kindly be seated.

*(Interruptions)*

**HON. CHAIRPERSON:** Kindly be seated.

*(Interruptions)*

**SHRI KIREN RIJJU:** To oppose something, he can speak. *(Interruptions)* but he cannot speak unparliamentary words. *(Interruptions)* He has cast an aspersion on Judiciary. *(Interruptions)* How can he cast an aspersion on a Judge? *(Interruptions)* It is a very serious matter. *(Interruptions)*

Baalujji, this will lead to unnecessary trouble, not only for you, but for your Party also. *(Interruptions)* This is absolutely wrong on the part of the hon. Member, Shri

Baalu ji. *(Interruptions)* You make a point. *(Interruptions)* Hon. Chair has given you an opportunity to speak. *(Interruptions)* How can you cast an aspersion on a Judge of a High Court? *(Interruptions)*

**HON. CHAIRPERSON:** Hon. Member, Shri Baalu ji, your point has been taken.

*(Interruptions)*

**HON. CHAIRPERSON:** Rest of the Members, please be seated.

*(Interruptions)*

**HON. CHAIRPERSON:** If you want a discussion, let him speak.

*(Interruptions)*

**HON. CHAIRPERSON:** No, I will not allow that.

*(Interruptions)*

**HON. CHAIRPERSON:** No, please sit down.

**SHRI KIREN RIJJU:** This House runs with Rules of Procedure. *(Interruptions)* Did you hear what he said? *(Interruptions)* We are ready to listen. *(Interruptions)*

**HON. CHAIRPERSON:** Please be seated.

*(Interruptions)*

**HON. CHAIRPERSON:** I will let you know.

*(Interruptions)*

**SHRI KIREN RIJJU:** We cannot agree to the statement made by hon. Member, T.R. Baalu ji. *(Interruptions)* We take serious objection to it and this is a wrong precedent. *(Interruptions)* If a Member is allowed to speak anything he wishes, this House cannot run like this. *(Interruptions)*

**HON. CHAIRPERSON:** I am now going to talk. I am going to speak. All of you, please be seated.

*(Interruptions)*

**HON. CHAIRPERSON:** I am going to speak. All of you, please be seated.

*(Interruptions)*

**HON. CHAIRPERSON:** I will decide. I will let you know.

*(Interruptions)*

**HON. CHAIRPERSON:** Hon. Member, Baalu ji, you are a very senior Member. You know that the matter is *sub judice*.

*(Interruptions)*

**HON. CHAIRPERSON:** The Chair is speaking. Please listen to me.

*(Interruptions)*

**SHRI KIREN RIJJU:** He made accusations. I will request hon. Member, who is also an hon. Minister, who belongs to Tamil Nadu, also be allowed to speak  
*(Interruptions)*

**HON. CHAIRPERSON:** I will allow.

The second thing, you have spoken against an hon. Judge and you referred to him as an \*. This remark is withdrawn. This remark is deleted and this is objectionable. This is deleted.

*(Interruptions)*

**HON. CHAIRPERSON:** We cannot label any hon. Judge of the country in any form.

*(Interruptions)*

**HON. CHAIRPERSON:** He is senior to you. Let him speak.

*(Interruptions)*

**SHRI T. R. BAALU:** The hon. judge has himself conceded that he belongs to a particular *(Interruptions)*

**HON. CHAIRPERSON:** Thank you, Sir. Your point is made. But you allow him to speak.

*(Interruptions)*

**HON. CHAIRPERSON:** Mr. Baalu, you have another one minute. Please submit your point.

*(Interruptions)*

**SHRI T. R. BAALU:** Sir, there is a judgement regarding the Deepathoon, which is on the hill, to the extent indicated in the above-said decree that they alone shall light the deepam in Thirupparankundram hill and we alone shall light the deepam primarily in the traditional place of *mandapam* at Subramania Swamy temple near Uchipillaiyar. There is a judgement made by Justice Kanagaraj in 1996. There is one more judgement of 2017. *(Interruptions)*

**HON. CHAIRPERSON:** What is your demand?

*(Interruptions)*

**HON. CHAIRPERSON:** You are informing the House.

**SHRI T. R. BAALU:** I informed the House. The House has to take cognizance of the matter which has been in public for so many days. Actually, people who belong to a particular party *(Interruptions)*

**HON. CHAIRPERSON:** Your point is heard.

*(Interruptions).*

**HON. CHAIRPERSON:** Hon. Minister, Dr. L. Murugan.

*(Interruptions)*

**HON. CHAIRPERSON:** I gave you time.

**SHRI KIREN RIJJU :** Sir, he has made his point. *(Interruptions)*

**HON. CHAIRPERSON:** I am giving you another one minute because of your seniority.

*(Interruptions)*

**HON. CHAIRPERSON:** Please raise your demand.

*(Interruptions)*

**SHRI T. R. BAALU:** Sir, they are creating a communal clash. Communal clash is being ignited by a particular party which is ruling this Government of Indians. *(Interruptions)*

**HON. CHAIRPERSON:** Your point is heard. Hon. Minister, Dr. L. Murugan.

*(Interruptions)*

**SHRI KIREN RIJJU:** Sir, my simple submission is that the hon. Chair has allowed hon. Member Shri T.R. Baalu to make his point.

Normally, in Zero Hour, you do not argue; you make your point. That is fine. My only request is that since you made certain remarks about a judge, I would like to request the hon. Chair to delete that portion because that is an unpalatable remark and it is not the tradition of this House. *(Interruptions)* Secondly, since the hon. Member has raised an issue here and the matter is going on, I would request the Minister of State for Parliamentary Affairs to make a clarificatory remark on his demand. *(Interruptions)*

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):**

The DMK Government of Tamil Nadu has stopped and blocked the people who went to worship at Tirupparankunram temple of Madurai in Tamil Nadu. As against the orders of Madurai Bench of Hon. High Court of Madras, the Government of Tamil Nadu and the State Police have stopped the worshippers. The right of worship of these devotees is denied. As per the orders of the Madurai Bench of Hon. High Court of Madras, it was advised to go with 50 CISF personnel and to light the lamp at the top of this hill temple. But the State Government along with their Police Force denied entry to all those who went to the temple for lighting the lamp. Whoever went there were arrested by using force. This is atrocity on the side of the State Government.

Every devotee is going there to worship in this temple with the sloganeering of Vetrivel and Veeravel. This worship right has been with the people for time immemorial. In order to appease a particular religious community and for vote bank politics, this DMK Government of Tamil Nadu is blocking entry of the Hindus and snatching away their worshipping rights. There is complete failure of law and order situation in this area. The State Police Department has taken charge of law and order of this area. Instead of maintaining law and order in this area, the Police Force of Tamil Nadu has staged a big attack on the people who went to worship at this temple.

The State BJP Head who went to that place was arrested yesterday. Shri Kadeswara Subramaniam, the State President of Hindu Munnani and others were also arrested. Whoever went there was arrested. This is an attack on democracy and democratic ideals. This is an attack on worshipping right of the people. In the name of politics, the DMK government of Tamil Nadu is doing all this.

I urge that everything should be as per the orders of the Hon. High Court Bench in Madurai. They should be ready to implement the orders of High Court. Dont you have belief in Judiciary? As per law, the orders were issued by two Judges of the Madurai Bench of Hon. High Court of Madras. Even then, the people were not allowed to worship at this temple.

**12.14 hrs**

*At this stage, Shri D. M. Kathir Anand, Dr. Kalanidhi Veeraswamy and some other hon. Members came and stood on the floor near the Table.*

This is highly condemnable. Police Department is in total control of the DMK Government which is in power in the State of Tamil Nadu. Article 25 of the Indian Constitution provides for the right of worship for every citizen of this country and it is a Fundamental Right as well. Every citizen can worship with freedom. But the DMK Government is blocking the citizens from exercising the right of worship which is a Fundamental Right. This should be discussed in the State of Tamil Nadu. Instead of doing that, they have come here to disrupt the proceedings of this House. I state that as per law, the State Government of Tamil Nadu should uphold and implement the orders of the High Court of Madras. Thank you.

---